

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P.(IB) No.508/KB/2017

**Present: Hon'ble Member (J) Shri Vijai Pratap Singh
Hon'ble Member (J) Shri Jinan K.R**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 18th December 2017, 10.30 A.M

Name of the Company	Small Industries Development Bank of India -Versus- Tirupati Jute Industries Ltd.		
Under Section	7 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

Mr. S. Chatterjee, Adv.

Petitioner - *suppl. affidavit*
18/12/17

Mr. M. K. Seal, Adv.

Mr. Jishnu Choudhury
Advocate } For Respondent
Mrs. Ruby Adar
Advocate }

Place
18/12/2017.

ORDER

Ld. Counsel for the financial creditor and the corporate debtor are present.

Ld. Counsel for the financial creditor made a request that he may be permitted to file statement of accounts by supplementary affidavit. Prayer is allowed. Financial creditor may file supplementary affidavit annexing the statement of accounts relating to the debt amount.

List it on 08/01/2018.

Sd
(Jinan K.R.)
Member (J)

Sd
(V.P.Singh)
Member (J)